

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.205-IA/755(AHM)2021
in
CP(IB) 563 of 2018

Proceedings under Section 9 IBC

IN THE MATTER OF:

AP Securitas Pvt Ltd
V/s
E-Complex Pvt Ltd

.....Applicant

.....Respondent

Order delivered on: 15/05/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant/RP : Mr. Monaal Davawala, Adv.
For the Respondent : Mr. Jaimin Dave, Adv. R-1
: R-2 ex-parte

ORDER

Learned counsel For the RP states that order of approval of the resolution plan dated 04.12.2023 has been impugned before Hon'ble NCLAT and certain interim directions have been issued therein.

Learned counsel is directed to place on record a copy of the interim orders of Hon'ble NCLAT in the matter.

Learned counsel further states that in terms of the challenge is unable to proceed in the matter further.

In view of the same re list this matter for hearing on 05.07.2024

-sd-

SAMEER KAKAR
MEMBER (TECHNICAL)

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SHAMMI KHAN
MEMBER (JUDICIAL)